# BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH COMPANY SCHEME PETITION NO. 260 OF 2017

### IN

### **COMPANY SCHEME APPLICATION NO. 144 OF 2017**

In the matter of the Companies Act, 1 of 1956 and other relevant provision of the Companies Act, 2013 (18 of 2013);

### AND

In the matter of Sections 391 to 394 read with Sections 100 to 103 of the Companies Act, 1956 and Section 52 of the Companies Act, 2013 and other relevant provisions of the Companies Act, 1956 and Companies Act, 2013;

## AND

In the matter of Sections 230 to 232 of the Companies Act, 2013 and other relevant provisions of the Companies Act, 2013 along with the Companies Act, 1956.

In the matter of Scheme of Arrangement (Demerger) between INDIANIVESH SECURITIES LIMITED (Demerged Company) into INDIANIVESH WEALTH MANAGEMENT PRIVATE LIMITED (Resulting Company) and reduction of paid up equity share capital of INDIANIVESH SECURITIES LIMITED.

# INDIANIVESH SECURITIES LIMITED, a company incorporated under the ) Companies Act, 1956 having its registered ) office at 601 & 602, Sukh Sagar, N. S. ) Patkar Marg, Girgaum Chowpatty, ) Mumbai 400 007. ) .....Petitioner Company

# Called for Admission of Petition:

Rajesh Shah, Advocate along with Ahmed M. Chunawala, Advocate i/b Rajesh Shah & Co., Advocates for the Petitioner

Coram: SH. M.K Shrawat Hon'ble Member (J) and SH. V. Nallasenapathy Hon'ble

Member (T)

Date: 13<sup>th</sup> April, 2017.

MINUTES OF THE ORDER

Petition Admitted. 1.

Petition fixed for hearing and final disposal on 3<sup>rd</sup> May, 2017. 2.

Learned Counsel for the Petitioner states that in pursuance of the directions 3.

contained in Order dated 22<sup>nd</sup> February, 2017 passed by the National Company

Law Tribunal, Mumbai Bench in the Company Application No. 144 of 2017, the

meeting of Equity Shareholders was held on Thursday, 30th March, 2017 and the

requisite quorum was present and the Scheme was approved unanimously by the

Equity Shareholders without modifications. The Chairman appointed for the

meeting has filed his affidavit verifying his report dated 3<sup>rd</sup> April, 2017 which is

annexed as Exhibit 'G' to the petition.

4. The Learned Counsel for the Petitioner Company further submits that the

Company Petition is filed in consonance with section 230 to 232 of the Companies

Act, 2013 along with the Order passed in Company Application No. 144 of 2017

by the National Company Law Tribunal, Mumbai Bench.

5. At least 10 days before the date fixed for hearing, Petitioner to publish the notice

of hearing of Petition in two local newspapers viz. "Free Press Journal", in English

language and translation thereof in "Navashakti", in Marathi language, both

having circulation in Mumbai as per Rule 15 of the Companies (Compromises,

Arrangements and Amalgamations) Rules, 2016.

6. The Petitioner to file an affidavit of service regarding the directions given by the

Tribunal three days before the date fixed for final hearing and do report to this

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Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/V. Nallasenapathy Member (T)
SH. M.K Shrawat Member (J)